

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
BENCH, ALLAHABAD

(This the 27th Day of February, 2018)

Hon'ble Mr. Justice Dinesh Gupta, Member (Judicial)

Original Application No.330/194/2018
(U/S 19, Administrative Tribunal Act, 1985)

Ram Surat Yadav son of Sarju Yadav Resident of Village and Post
Fatehpur Atwa, District Gharipur.

..... **Applicant**

By Advocate: **Shri S.S. Maurya**

Versus

1. Union of India through Secretary Ministry of Railway, Government of India, New Delhi.
2. Divisional Railway Manager (P) Northern Railway, Lucknow.
3. Assistant General Manager, C.P.C., Bhartiya State Bank Jankipuram, In side of Sahara Street, Lucknow.
4. Divisional Finance Manager, Northern Railway (Department of Pension), Varanasi.

..... **Respondents**

By Advocate: **Shri G.K. Tripathi (R-1,2&4)**
Shri Amitabh Kumar Sinha (R-3)

O R D E R

Shri S.S. Maurya, Advocate is present for the applicant and Shri G.K. Tripathi, Advocate is present for Respondent Nos. 1, 2 and 4 and Shri Amitabh Kumar Sinha, Advocate is present for the respondent No.3.

2. Counsel for the applicant submitted that applicant was retired in the year 2007 but till date he has not received the

benefit of 7th Pay Commission as well as arrears of pension. Counsel for the applicant, further, submitted that in this regard the applicant has moved several representations to the Department and lastly moved on 10.10.2017 but the same is still pending with the respondents.

3. Counsel for the applicant lastly submitted that grievance of the applicant might be redressed in case a direction is given to the respondent No.2/Competent Authority to decide the representation of the applicant dated 10.10.2017 regarding benefits of 7th Pay Commission as well as arrear of pension by reasoned and speaking order within a stipulated period of time.

4. Counsel for the respondents stated that he has no knowledge whether such type of representation submitted by the applicant is pending before the respondents or not and if the same is pending with the respondents, he has no objection to decide the same.

5. In view of the prayer made by counsel for the applicant, I am of the view that no useful purpose will be served to keep this OA pending, and the matter can be resolved by taking the decision on the representation of the applicant. Hence, without commenting

anything on the merits of the case, the O.A. is disposed of with the direction to the applicant to move a detailed representation and submit the same to the respondent No.2/Competent Authority along with copy of representation dated 10.10.2017 as well as certified copy of this order within a period of three weeks and if the same is submitted by the applicant, the respondent No.2/competent authority is directed to decide the representation of the applicant regarding benefits of 7th pay commission as well as arrear of pension by reasoned and speaking order within a period of three months from the date of receipt certified copy of this order and communicate the decision to the applicant in writing. No costs.

[Justice Dinesh Gupta]
Member-J

Sushil